

Rajiv Gandhi National University Of Law, Punjab

CENTRE FOR BUSINESS LAWS AND TAXATION

Two Credit Certificate Course on Business Laws and Practice 4.0

February – April 2024



ABOUT THE UNIVERSITY

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfill the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. Recently the University has earned the coveted status of being one of the top-ranking law teaching institutions in the Country. Over 1000 students acquire state of art legal education in a well-furnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-around growth of the students. RGNUL is currently emphasizing research, training, and consultancy in various areas of contemporary interest. It is envisaged to be a research-intensive university in the times to come. It has as many as 19 centers focusing on various areas of social-legal inquiries which includes the Centre for Business Law and Taxation (CBLT). RGNUL publishes 05 journals covering a vast range of subjects of topical interest.



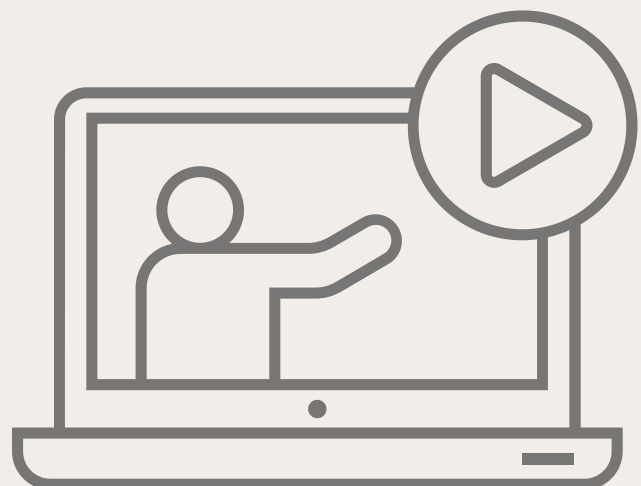
ABOUT THE CENTRE

The Centre for Business Laws and Taxation (CBLT) is one of the Rajiv Gandhi National University of Law, Punjab's flagship centre. The Centre aims to further its objective of bridging the gap between the theory and practice of corporate law. It is established to promote comparative research and discussion in the field of corporate law. It focuses on analyzing current policy approaches in various areas of corporate laws such as corporate governance, insolvency law, mergers and acquisitions, taxation, etc. It plans to streamline the process of learning through academic courses, programs, and publications. It also focuses on identifying the gaps existing between industry and academia by effective joint research. The Centre follows a multi-disciplinary approach to recognizing problems in the field of corporate laws and endeavors to engage in dialogue to facilitate changes in it. It is based on the objective of establishing a culture of discussion on corporate laws in the country by educating the next generation of lawyers and law students.



ABOUT CBLT

The landscape of corporate law has been changing and has even undergone a sea change during the last few decades. Varied issues in the corporate law domain including insolvency resolution of companies, mergers and amalgamation deals, etc have sprung up and corporate lawyers had to confront ever-changing corporate world regulations. To cope with such issues, the legal framework has also undergone amendments and enactment of new laws, rules, and regulations. Further, there is a wide gulf between law in theory and law in practice. Keeping this in mind, the certificate course on corporate laws and practice is structured with the objective of analyzing the current legal issues in the field of corporate litigation by identifying the lacunas existing in corporate law so as to benefit law students and young professionals who understand the nuances of corporate litigation. It will cover various topics of contemporary importance such as structuring a merger deal, preparing a resolution plan, regulation of cryptocurrency, data privacy, and competition law amongst others.



OBJECTIVES OF THE COURSE

- To acquaint learners with the practical aspects of various business laws;
- To develop corporate drafting skills of the learners and an understanding of the practical aspects of the law relating to insurance, competition, and investment;
- To acquaint learners with contemporary developments in corporate taxation and real estate law;
- To enhance the analytical and critical thinking skills in the field of corporate finance; and,
- To analyze judicial opinions and legal arguments on crucial business matters.

TARGET AUDIENCE

The course would be open for all law students pursuing a UG/PG course, and other UG/PG Courses, faculties, and practitioners.

COURSE OUTCOMES

After the completion of the course, learners will be able to -

- Understand the practical nuances of various business laws;
- Develop corporate drafting skills;
- Understand the recent developments and amendments in various business laws including insurance law, competition law, investment law, etc;
- Develop real-life problem-solving aptitude and enhance negotiation skills;
- Draft key legal documents and arguments on corporate law matters, and
- Develop critical and analytical thinking.

Tentative list of topics

<u>Name of the Modules</u>	<u>Topic 1</u>	<u>Topic 2</u>	<u>Topic 3</u>
<u>Module 1 - Investment Laws</u>	Regulatory Space for Sovereign under the BITs	Contextualizing MFN Debate in the contemporary world	Choice for incorporating Investor-State/State-State Dispute Settlement Clause in BITs and Exhaustion of Local Remedies principle
<u>Module 2 - Real Estate Law</u>	Real Estate Projects and Consumer Interests	Real Estate Projects Adjudicatory Mechanism	Legal Issues in Real Estate Law
<u>Module 3 - Indirect Tax</u>	Pre-GST tax structure and deficiencies	Concept of Time, Value & Place of Taxable Supply	Input Tax Credit & Computation of GST Liability- Overview
<u>Module 4 - Law of Insolvency and Bankruptcy.</u>	Resolution Process role and challenges before a Resolution Professional	Evolving position of Personal Guarantors to Corporate Debtors in the CIRP	Defining an outline for Cross-border Insolvency under the Indian Legal Framework
<u>Module 5 - Corporate Drafting</u>	Fundamentals of Corporate Drafting	Contract Drafting: Pre Contract Instruments; Negotiation; Clauses in a contract; and execution formalities and processes.	Key Commercial Contracts and their drafting
<u>Module 6 – ADR Mechanisms</u>	ADR Methods and Techniques in India	Resolution of Commercial Disputes through Arbitration and Mediation	Arbitration Agreement – Under The Arbitration And Conciliation Act, 1996

*This is an indicative list of topics. The resource persons may suggest any other relevant topic. The classes shall be taken practitioners and professionals on Saturday and Sunday. The total number of lecture hours shall be approximately 25. The course shall be a two credit courses, the remaining hours being allotment to assessments and discussions.

REGISTRATION

- Every student pursuing a UG/PG course, faculty, or practitioners in the field of law wishing to attend the online course has to register using the given [link](#) and fill in the [Google form](#) with all the required details. The last day for registration for the course is **25-02-2024**.
- No registrations beyond the deadline will be entertained.

REFERENCE MATERIAL

The course instructor may deliver the lectures with the help of documented materials and PowerPoint presentations. Essential readings and cases on all topics will be shared with the learners from time to time.

TEACHING PEDAGOGY

The course will be taught through online and offline lectures by experts in the area of corporate law. Together with the lecture method & case study method, the collaborative method may also be adopted to analyze the issues surrounding the various aspects of the legal and regulatory framework of companies. End of session assignment to be discussed in the next session like a dummy case study.

EVALUATION OF THE COURSE

The course is a two-credit course and for the purpose of evaluation, examination based on relevant MCQs relating to the topics discussed shall be held in online mode. Each participant shall be required to have 75% attendance to be eligible for the examination and has to secure at least 50% marks in order to become eligible for the award certificate of the course.

FEEDBACK OF THE COURSE

A feedback form shall be circulated amongst the candidates after the end of every session. It shall be mandatory for every candidate to fill out the form in order to get the course certificate.

RESOURCE PERSONS FOR THE COURSE

Senior advocates, professionals, and practitioners in the field of business laws and practice shall discuss the topics chosen out of the tentative list of topics given in this brochure.

REGISTRATION FEES

- Rs. 2500 + applicable GST.
- Concessional fee for RGNUL students Rs. 1500 + GST, if applicable.
- No fee shall be charged from senior CBLT members



**PROF. (DR.) ANAND PAWAR
VICE CHANCELLOR (OFFG.) & REGISTRAR,
RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB**

**CENTRE FOR BUSINESS LAWS AND TAXATION (CBLT)
TEAM**

**DR. MANOJ KUMAR SHARMA
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COORDINATOR, CBLT
COORDINATOR, INTERNAL QUALITY ASSURANCE CELL**

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